

**Super Thermal Power Station at  
Kahalgaoon.**

29. SHRI ISHWAR CHAUDHARY:  
Will the Minister of ENERGY be  
pleased to state:

(a) whether the State Government  
of Bihar has approached the Union  
Government to sanction a project for  
setting up a super thermal power sta-  
tion at Kahalgaoon; and

(b) the time by when it is likely to  
be sanctioned and start functioning?

THE MINISTER OF ENERGY  
(SHRI P. RAMACHANDRAN): (a)  
and (b). Yes, Sir. The Bihar State  
Electricity Board have submitted a  
Project Feasibility Report for the  
establishment of a Thermal Power  
Station with an installation of six  
units of 500 MW each at Kahalgaoon  
to the Central Electricity Authori-  
ty. The Project Feasibility Report  
has been examined by the Cent-  
ral Electricity Authority, who  
have sought clarifications on sever-  
al technical and economic aspects  
necessary for completing the techno-  
economic appraisal. The sanction and  
starting of the project would depend  
on the completion of the techno-  
economic appraisal and identification  
of resources.

**Appointment of Committee to Inves-  
tigate into large profits made by Drug  
Firms**

30. SHRI BASANT SINGH KAHISA:  
SHRI G. S. THOHRA:  
SHRI DURGA CHAND:

Will the Minister of PETROLEUM,  
CHEMICALS AND FERTILIZERS be  
pleased to state:

(a) whether Union Government have  
appointed a Committee to carry out  
an investigation into allegations of  
unduly large profits being made by  
multinationals engaged in drugs manu-  
facture;

(b) if so, what are the names of the  
Multinationals; and

(c) if so, the details thereof?

THE MINISTER OF PETROLEUM,  
CHEMICALS AND FERTILIZERS  
(SHRI H. N. BAHUGUNA): (a) Yes,  
sir, Government constituted a Com-  
mittee on 2nd May, 1978 to carry out  
investigation into the allegations of  
unduly large profits by foreign Com-  
panies and suggest measures, where  
appropriate, to regulate the profits of  
foreign companies.

(b) A statement giving names of 49  
drug Companies which fall within the  
purview of Foreign Exchange Regula-  
tion Act, 1973 and which would be  
covered by the study is attached.

(c) The Committee have sent a  
questionnaire to the Companies referred  
to in (b) above to elicit relevant infor-  
mation from them. While twenty eight  
Companies have replied to the ques-  
tionnaire of which six have replied only  
part, twentyone companies have yet  
to respond.

**LIST OF COMPANIES**

1. M/s. Abbot Labs.
2. M/s. Boots Company.
3. M/s. Ciba-Geigy.
4. M/s. Cyanamid.
5. M/s. Duphar-Interfran.
6. M/s. E. Merck.
7. M/s. Glaxo Labs.
8. M/s. Hoechst Pharmaceuticals.
9. M/s. Martin and Harris.
10. M/s. May & Baker.
11. M/s. C. E. Fulkford.
12. M/s. UNI-UCB.
13. M/s. Curewell-India.
14. M/s. Whiffeno-India.
15. M/s. Geoffrey Manners.
16. M/s. Beecham India.
17. M/s. Bache-Products.
18. M/s. Synbiotica.
19. M/s. Carter Wallace.

20. M/s. John Wyeth & Bros.
21. M/s. Merck, Sharpe & Dehme.
22. M/s. Burroughs Wellcome.
23. M/s. Bayer.
24. M/s. Wyeth Labs.
25. M/s. Parke-Davis.
26. M/s. Pfizer.
27. M/s. Warner-Hindustan.
28. M/s. I. L. Morroson, Sen Jones.
29. M/s. Anglo French.
30. M/s. Sandoz.
31. M/s. Alkali & Chemicals Corporation of India Ltd.
32. M/s. Nicholas of India.
33. M/s. Richardson Hindustan.
34. M/s. Reckitt & Colman.
35. M/s. Ethnor.
36. M/s. Griffen labs.
37. M/s. Indian Schering.
38. M/s. Rallis India.
39. M/s. Smith, Kline and French.
40. M/s. U.S. Vitamins and Pharmaceuticals.
41. M/s. Boehringer-Knoll.
42. M/s. Johnson and Johnson.
43. M/s. Suhrid Geigy.
44. M/s. Copper Labs.
45. M/s. Organon.
46. M/s. Uni-sankyo.
47. M/s. MIT Labs.
48. M/s. G. W. Carnick.
49. M/s. Searle India.

#### कोयले का मूल्य

31. श्री वादवेन्द्र बबत :
- श्री भारत सिंह चौहान :
- श्री क्याम साज सुबो :

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :—

(क) क्या सरकार कोयले के मूल्य बढ़ाने के प्रस्ताव पर विचार कर रही है;

(ख) यदि हाँ, तो इस मूल्य वृद्धि के क्या कारण हैं; और

(ग) क्या सरकार कोयले के मूल्य बढ़ाने के बजाय किसी अन्य तरीकों से चाटे को पूरा करने के लिए कार्यवाही करेगी?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री कने-श्वर सिन्हा): (क) से (ग) कोयले की कीमतों में संशोधन करने के सम्बन्ध में एक प्रस्ताव सरकार के विचाराधीन है।

#### Air Force Accidents in 1978

32. SHRI BALASAHEB VIKHE PATIL: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) the number of accidents/plane crashes the Indian Air Force have met with during the calendar year 1978 indicating the broad outlines of each accident;

(b) whether any Inquiry Commission has been set up to investigate into the causes of such accidents; and

(c) if so, what are their findings and what measures have Government taken or propose to take to avoid accidents in the Indian Air Force?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). It will not be in the public interest to disclose the actual number or details of accidents suffered by the I.A.F. However, the accident rate per ten thousand hours of flying during the calendar year 1978 was 3.54.

Each accident is investigated by a Court of Inquiry comprising of specialist officers. The findings of the Courts of Inquiry are studied and suitable remedial measures are taken for the prevention of such accidents.

(c) It will not be in the public interest to disclose the details of findings of the Courts of Inquiry. However, the accident rate has shown a positive decline during the last five years.